

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
NEW DELHI

C.P NO. 1140/2016
CA NO.

CORAM:

SH. R.VARADHARAJAN
Hon'ble Member (J)


Ms. Deepa Krishan
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.05.2017

NAME OF THE COMPANY

Ashish Makhija & Anr.
V/s
Unitech HI-Tech Developers Ltd.

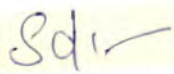
SECTION OF THE COMPANIES ACT: 433(e),433(f),434(1)(a)&439

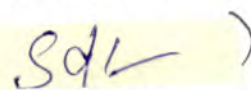
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1	Ishita Sivastava	Adv	Petitioner/Applicant	

ORDER

Learned Counsel for the Petitioner seeks to withdraw the Petition with liberty to file a new one on the same cause of action. Liberty is granted to withdraw the Petition and to file a fresh one after complying with mandatory provisions of the Insolvency and Bankruptcy Code, 2016 within the time limit specified.

Consequently, the petition is dismissed as withdrawn with liberty aforesaid.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)